



# The Calcutta Gazette

## Extraordinary

Published by Authority

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MONDAY, JUNE 19, 1939.

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### PART I

Orders and Notifications by the Governor of Bengal, the High Court,  
Government Treasury, etc.

#### GOVERNMENT OF BENGAL.

##### Home Department.

##### Constitution and Elections.

##### NOTIFICATIONS.

No. 799A.R. — 19th June 1939. — In exercise of the power conferred by sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 15th July 1939 as the date before which the Indian Mining Association constituency of the Bengal Legislative Assembly shall elect a member to fill the vacancy caused by reason of the publication of a declaration in the *Calcutta Gazette* that Mr. J. B. Ross, a member of the Bengal Legislative Assembly has been chosen a member of the Bengal Legislative Council.

No. 800A.R.—19th June 1939.—Whereas a vacancy has been caused under sub-rule (1) of rule 3 of the Bengal Legislative Assembly and the Bengal Legislative Council (Prohibition of Simultaneous Membership) Rules, 1936 in the seat of the member for the Indian Mining Association constituency of the Bengal Legislative Assembly, by reason of the publication of a declaration in the *Calcutta Gazette Extraordinary* of 17th June 1939 that Mr. J. B. Ross, a member of the said Assembly has been chosen a member of the Bengal Legislative Council:

Now, therefore, in exercise of the power conferred by sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said Indian Mining Association constituency to elect a person for the purpose of filling the vacancy so caused before the 15th July 1939, which is the date fixed in that behalf by the Governor under notification No. 799A.R., dated the 19th June 1939.

No. 801A.R. — 19th June 1939. — In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the bye-election to be held in the Indian Mining Association constituency of the Bengal Legislative Assembly in pursuance of notification No. 800A.R., dated the 19th June 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—22nd June 1939.

Date on which scrutiny of nominations is to be held—23rd June 1939.

Date on or before which candidatures may be withdrawn—24th June 1939.

R. H. HUTCHINGS,

*Addl. Secy. to the Govt. of Bengal.*